

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

M.A. 1062/2003 for
consideration
with
OA. 128/98

DS
30/1/04

Bench

Order Dated 03.02.04

Call this matter (O.A. No. 77/98) along-
with O.A. No. 128/98 on 05.02.04.


Member (J)

Order dated 5.2.04

In this case by order
dated 23.9.03, the respondents
were directed to complete
the selection process within
30 days from the date of
communication of the order.
Shri S.B. Jena, learned A.S.C.
appearing for the respondents
has filed a Memo of Compliance
by which it is stated that
the exercise is already over
and in the selection process
one D.K. Sarangi has already
been selected. In that view
of the matter, there is nothing
surviving to record our
observation.

Learned counsel appearing
for M. No. 3 submitted that
since his client has been
serving for more than six
years; and therefore, necessary
direction be issued to respondents
for accommodating his client
against some vacant post.
The matter is left open to M. 3
to ^{explore appropriate} exercise his remedy under
the relevant Service Rules.

With the above observation
and direction, this O.A. along

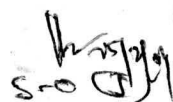
M.A. 1062/2003 and
M.A. 92/2004 as
compliance report to
order dt. 23.9.03 for
consideration -
copy served.
with
OA. 128/98

DS
4/2/04

Bench

For copies of final
order dt. 5.2.04 served
to counsel for both sides.

DS
25/2/04


S.O. (J)

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

OA. No. 128/98 and Misc.
Applications filed in both
the OAs are disposed of.

[Signature]
Vice-chairman (CA)

[Signature]
Vice-chairman (T)